

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. KAPIL MEHTA

IA 1/2015,2/2015,140889/2017, in Petition(s) for Special Leave to Appeal (C) No(s). 16262/2015

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

ASHOK KUMAR SINGH & ORS.

Respondent(s)

WITH

SLP(C) No. 19619/2015 (XI)
(FOR EXEMPTION FROM FILING O.T. ON IA 2/2015
FOR ON IA 3/2015)

SLP(C) No. 21476/2015 (XI)

SLP(C) No. 22589/2015 (XI)

SLP(C) No. 22588/2015 (XI)

Date : 02-08-2018 These matters were called on for hearing today.

For Petitioner(s)

Mr. Kamlendra Mishra, AOR
Mr. Abhish Kumar, AOR

For Respondent(s)

Mr Brigendra Singh, Adv.
Mr Ajeet Singh, Adv.
Mr. Anoop Kr. Srivastav, AOR
Mr Sinha Shrey, Adv.
Mr. Arun K. Sinha, AOR
Mr Sanjay Kumar Visen, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP(C) NO.16262,21476,22589, 19619 OF 2015

Complete category matters.

SLP(C) NO.22588/2015

Ld. Counsel for the petitioner to take fresh steps to effect service on the sole respondent within two weeks time as last opportunity. Notice thereafter be issued.

Item No.22

Ld. Counsel for the respondent in connected matter has submitted that Hon'ble Judge in Chambers has passed pre-emptory orders on 12.3.2018 and accordingly SLP should have been dismissed.

Perused. From the record, it is clear that vide order dt.12.3.2018, Hon'ble Judge in Chambers granted two weeks time to file spare copies and ld. Counsel filed spare copies on 16.3.2018 and accordingly notice was issued on 22.3.2018. The spare copies filed were within time, however, service is incomplete on the sole respondent.

Ld. Counsel further submitted that ld. Counsel for the petitioner has not filed fresh particulars in terms of order dt.9.1.2017. Therefore, ld. Counsel for the petitioner to take fresh steps and to file fresh particulars to effect service on the sole respondent within two weeks time as last opportunity. Notice thereafter be issued.

List again on 24.9.2018.

KAPIL MEHTA
Registrar
02.08.2018

hj